## Chalans with fake signatures

 $\dagger 1469.$  SHRI RASHEED MASOOD: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that chalans with fake signatures and stamps were issued in the Saket District Court in Delhi;
  - (b) if so, the number of persons arrested in this case; and
  - (c) the number of fake chalans issued in this case?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (c) The information is being collected and will be laid on the Table of the House.

## Observations made by courts

1470. SHRI BHARATSINH PRABHATSINH PARMAR:

SHRI MANSUKH L. MANDAVIYA:

SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the action taken by Government in consultation with the Supreme Court on the fact that many a times various courts including High Courts are using unnecessary very harsh and tough statements and words in the judgements which also hurts the dignity and the neutrality of our judicial system; and
- (b) whether Government intends to take action against such observations and if so the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) The Government as well as the Judiciary are aware of the importance and the need for self-restraint by people holding important Constitutional positions while performing their Constitutional duties. That is why the Full Court meeting of Supreme Court of India on 7 May, 1997 had adopted "the Restatement of Values of Judicial Life". The Restatement lays down certain judicial standards which are to be observed and followed by the Judges of the Supreme Court and the High Courts. However, as this does not have any legal backing, it cannot be enforced. In order then to give judicial standards a legal sanction, Government is incorporating them in the 'Judicial Standards and Accountability Bill'. This Bill is currently under consideration by the Parliament.